

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Service Tax Miscellaneous Application No.70022 of 2020

(On behalf of Appellant)

In

Service Tax Appeal No.70494 of 2019

(Arising out of Order-in-Original No.37/Pr. COMMR/NOIDA/2018-19 dated 29/03/2019 passed by Principal Commissioner, Central Goods & Services Tax, Noida)

M/s HCL Infosystems Ltd.

(E-4,5 & 6 Sector-11 Noida U.P.-201301)

.....Appellant

VERSUS

**Principal Commissioner Central Excise &
CGST, Noida**

(C-42/56, Renu Tower Sector-62, Noida)

....Respondent

APPEARANCE:

Shri Nikhil Gupta, Advocate for the Appellant

Shri S. K. Agarwal, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO.70085 / 2021

DATE OF HEARING : 24 March, 2021

DATE OF DECISION : 24 March, 2021

JUSTICE DILIP GUPTA:

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The Application, if any, stands disposed of.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
Member (Technical)**

Lks